

ITEM NO.802

COURT NO.7

SECTION XI-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(C) No(s). 8737/2021

[Arising out of impugned final judgment and order dated 03-12-2020 in OPKAT No. 347/2020 passed by the High Court of Kerala at Ernakulam]

JIJI K.S. & ORS.

Petitioner(s)

VERSUS

SHIBU. K & ORS.

Respondent(s)

Date : 31-10-2025 This petition was mentioned today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) : Mr. Mohammed Sadique T.A., AOR (mentioned by)

For Respondent(s) :Mr. Karthik S.d., AOR
Mr. C. K. Sasi, AOR
Mr. A. Lakshminarayanan, AOR
Mr. Harish Pandey, AOR
Mr. A. Lakshminarayanan, AOR

UPON mentioning the Court made the following
O R D E R

Not to be deleted from the date already notified i.e. 4th November, 2025.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)